

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-105/2001/7929/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Aminur Rahman,  
Presiding officer,  
Labour Court, Assam, Guwahati.

Dated Guwahati the 19<sup>th</sup> September, 2022.

Sub: Earned Leave.

Ref:- Your letter No. LCG.04/2008-2009/545, dtd. 12.09.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for a period of 12 days from 06.10.2022 to 17.10.2022 along with station leave permission from the the morning of 02.10.2022 till the evening of 18.10.2022** (prefixing 02.10.2022 to 05.10.2022 and suffixing 18.10.2022), has been granted, subject to submission of your leave application in prescribed format. Further, you have been asked to hand over charge of your Court and office to the in-charge District & Sessions Judge, Kamrup(M), Guwahati before proceeding on leave.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-105/2001/7930-7931-7932/A, dated** , 19-09-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action.
2. District & Sessions Judge, Kamrup(M), Guwahati.
3. ✓ The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

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